NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

CA No.79/(MAH)/2016 CP No. 02/2016

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.03.2017

NAME OF THE PARTIES: Mr. Sujit Jha

V/s

M/s. Ryder Shipping Lines Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 59 of the Companies Act, 2013.

S. No.	NAME		DESIGNATION	 SIGNATURE
1 Alu:	Tegos. A.	Lurigo.	Advocate for	Tejoshuriga
That	i/er In Low A	ssociotes	Respondent	0 70,-
	Meuganh Adv. Ms.		the Petrtioner	
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COMMON ORDER

CA No. 76/16,77/16 & 78/16 In Co. Appeal No. 01/59/CLB/MB/MAH/2016 CA No.79/2016 In Co. Appeal No. 02/59/CLB/MB/MAH/2016

- 1. In respect of both these Petitions, the Learned Representatives are present.
- From the side of the Respondents, vide Praecipe dated 22.03.2017 it is intimated that since Civil Suit No. 175/2017 has been filed in the Court of the Civil Judge, Junior Division, Vashi, hence seeking permission to withdraw Company Application No. 79/2016 in Co. Appeal No. 02/2016.

CA No. 76/16,77/16 & 78/16 In Co. Appeal No. 01/59/CLB/MB/MAH/2016 CA No.79/2016 In Co. Appeal No. 02/59/CLB/MB/MAH/2016

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- Likewise vide Praecipe dated 22.03.2017 it is intimated that since Civil Suit
 No. 185/2017 has been filed in the Court of the Civil Judge, Junior Division,
 Vashi, hence seeking permission to withdraw Company Application No.
 76/2016 in Co. Appeal No. 01/2016
- 4. As a result the two Company Application Nos. 76/2016 and 79/2016 are dismissed as withdrawn.
- The Learned Advocate of the Respondent is seeking time to take due instructions in Company Application Nos. 77/2016 and 78/2016 in Co. Appeal No. 01/2016. Time is granted.
- 6. From the side of the Petitioner the Learned Representative has stated that the pleadings are complete, therefore, the matter is to be listed for final hearing.
- 7. Let these two Co. Appeals be listed for final hearing on **21.04.2017**. Date is duly communicated to both the sides.

Sd/-

22.03.2017.

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M.K. SHRAWAT. MEMBER (JUDICIAL)